

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 14.07.2021 AT 12:30 PM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA(IBC)/322/2021 in IA No.78/2020 in IA No.26/2020 in CP(IB) No.156/9/HDB/2018
NAME OF THE COMPANY	Amazon Enterprises Pvt Ltd
NAME OF THE PETITIONER(S)	Sri Sai Vijaya Raghav Traders
NAME OF THE RESPONDENT(S)	Amazon Enterprises Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

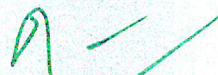
Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

IA (IBC) No.322 of 2021 is filed seeking directions against the suspended management of the Corporate Debtor to hand over Books of Accounts to the Liquidator. Management of the Corporate Debtor, even otherwise, is duty bound to hand over all the documents to the Liquidator as per the Scheme of the Insolvency & Bankruptcy Code, 2016. We direct the Management of the Corporate Debtor to cooperate with the Liquidator and to hand over all the documents as required by the Liquidator, within 7 (seven) days, failing which the Liquidator will be at liberty to approach the District Magistrate, local Police authorities seeking their assistance on the basis of this order. With the above directions IA (IBC) No.322 of 2021 in IA No.782 of 2020 in IA No.26 of 2020 in CP (IB) No.156/9/HDB/ 2018 is disposed of.


**MEMBER
(TECHNICAL)**


**MEMBER
(JUDICIAL)**

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